

DIVISION BENCH

ITEM NO.106

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.54/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SREI EQUIPMENT FINANCE LTD. (PRESENTLY UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS) THROUGH THE AUTHORIZED REPRESENTATIVE OF THE ADMINISTRATOR APPOINTED BY THE RBI) V/S AMSTER ESTATE ADVISORY SERVICES PVT. LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anirban Bhattacharya with *: For the Financial Creditor*

Sh. Rajeev Chowdhary, Ms. Priyanka Bhatt
& Sh. Muneeb Rashid Malik

Ms. Supriya Garg, Adv. *: For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Financial Creditor has concluded his arguments.
- 2.** Learned briefing counsel, Ms. Supriya Garg for the Corporate Debtor states that the Ld. Sr. Counsel, Anand Chhibbar is not available today to address the arguments on behalf of the Corporate Debtor, and therefore prays for a short accommodation.
- 3.** Let the matter be adjourned for further hearing on 10th May, 2024 and to be take up higher on Board. It is made clear that no further adjournment would be granted in the matter by any of the respective parties.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

19th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*